

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 65 of 2014 &
I.A. No. 120 of 2014

Dated : 5th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sterlite Technologies Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission ... Respondent(s)
& Anr.

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Ritika Arora
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Samir Malik for R.2

ORDER

Admit. Issue notice in the Appeal as well as in I.A. no. 120 of 2014 (Appl. for stay). Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and seeks some time to file the reply. Notice be issued to the other Respondents returnable on 07.04.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the I.A. for hearing on **07.04.2014**. In the meantime, the learned counsel for the Respondent is directed to file the reply to the I.A. as well as to the main Appeal on or before 27.03.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson